CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 329/2001 MA NO. 2673/2001 OA NO. 362/2000

New Delhi, this the 4th day of December, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Kaloo Ram
R/o C-61/12, Cali No.3,
Vidhan Gali, Mohanipuri, Maujpur,
Delhi-53.
(By Advocate: Sh. S.C.Luthra)

Versus

Sh. Krishan Kumar D.G.Works, C.P.W.D., Nirman Bhawan, New Delhi-1. (By Advocate: Sh. S.M.Arif)

O R D E R (ORAL)

By Sh. V.K.Majotra, Member (A)

Counsel of the respondents stated that by order dated 27.11.2001 read with corrigendum dated 29.11.2001 respondents have implemented the orders of the Court. Sh. Luthra is satisfied about the implementation of the Court's orders. The CP has, therefore, become infructuous and is dismissed as infructuous. Notices to the respondents are discharged.

2. MA-2673/2001 is also disposed of.

KULDIP SINCH)
Member (J)

V.K. MAJOTRA Member (A)

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